

1983-84 (अक्टूबर 1983 तक) 1281 अग्रिम/अग्रदाय लाइसेंस जारी किए गए थे। जिन पार्टियों को ये लाइसेंस जारी किए गए थे उनके नाम आयात लाइसेंस, निर्यात लाइसेंस, तथा औद्योगिक लाइसेंस के साप्ताहिक बुलेटिन में मुद्रित किए जाते हैं जिनकी प्रतियां संसद पुस्तकालय को भेज दी गई हैं।

(ग) से (ङ) जानकारी एकत्र की जा रही है तथा सभा पटल पर रख दी जायेगी।

रानीखेत छावनी नगरपालिका क्षेत्र में असैनिक जनसंख्या के लिए अलग खेल का मैदान

9912. श्री हरीश रावत : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें इस बात की जानकारी है कि रानीखेत नगरपालिका क्षेत्र में असैनिकों के लिए कोई पृथक खेल का मैदान नहीं है और उन्हें सेना के मैदान की उपलब्धता पर निर्भर रहना पड़ता है;

(ख) यदि हां, तो क्या उन्हें इस बात की भी जानकारी है कि एन० सी० सी० मैदान छावनी नगरपालिका के स्वामित्वाधीन था किन्तु सेना ने इसके चारों ओर ब्रैठकें बना ली हैं; और

(ग) यदि हां, तो क्या सरकार इस नगर की असैनिक जनसंख्या की खेल संबंधी आवश्यकताओं को पूरा करने के लिए स्थायी रूप से खेल का एक मैदान छावनी नगरपालिका को देने अथवा खेल का नया मैदान बनाने के प्रस्ताव पर विचार करेगी ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव) : (क) जी हां। रानीखेत छावनी में दो मैदान हैं, जिनका नाम "राष्ट्रीय कैडेट कोर मैदान" और "नर सिंह मैदान" है। पहले की भूमि 5.30 एकड़ है और दूसरे की 4.07 एकड़। "राष्ट्रीय कैडेट कोर मैदान" को श्रेणी

"र" के रूप में वर्गीकृत किया गया है और यह छावनी बोर्ड के अधिकार में है जबकि "नर सिंह मैदान" को श्रेणी "क" के रूप में वर्गीकृत किया गया है और यह सीधे सेना प्राधिकारियों के नियंत्रण में है।

(ख) रानीखेत स्थित कुमाऊं रेजीमेंटल सेंटर द्वारा "रा० कै० कोर मैदान" के कुछ भाग का उपयोग प्रशिक्षण देने के लिए किया जा रहा है और इसमें 0.803 एकड़ भूमि में कार्यालय रसोई घर और शौचालय बने हुए हैं।

(ग) सरकार "रा० कै० कोर मैदान" का कुछ भाग खेल-कूद संबंधी आवश्यकताओं के लिए सुरक्षित रखने के प्रश्न पर विचार कर रही है।

Checking of Weightage of the Cotton Bales Imported from Foreign Countries

9913. SHRI R.P. YADAV : Will the Minister of COMMERCE be pleased to state :

(a) the total weight of all 11.61 lakh bales in 170 K.G. each before shipment on which the price has been paid and the total weight of all bales after sold out ;

(b) whether there is any difference, what is the quantity in quintals and value in rupees ;

(c) whether the Cotton Corporation of India officers were deputed to supervise weightment for which the Corporation paid;

(d) whether even any random check of weight of bales after receiving in India was made ; and

(e) if not, can it not be said to be the sole reason for a loss of Rs. 97 crores ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) The total weight of 11.61 lakh bales (of 170 Kgs. each) at the time of shipment and for which the shippers had raised the invoices is 40.93 crores lbs. The actual number of bales involved is 9,09,897 bales. The details of the landed weight are not readily available with Cotton Corporation of India.

(b) The details of difference in weight are not readily available with Cotton Corporation of India. In terms of value, the difference is as follows :—

(i) loss in weight claimed Rs. 2.60 crores,

(ii) gain in weight Rs. 1.04 crores.

(c) As per the terms of contracts the weighment of imported bales at the port of landing was to be carried out on arrival of bales in India in the presence of internationally recognised controllers appointed by the shippers. Agents appointed by CCI/buyer mills for clearance of bales were also present at the time of weighment. The final payment to the overseas shippers was to be made on the basis of landed weight only and hence no officials of the Corporation were deputed.

(d) As weighment of bales was done at the port of destination in the presence of internationally recognised Controllers, there was no question of carrying out any random check of weight of bales on their arrival in India, by the Corporation.

(e) No, Sir.

**Tender by a Private Party at
Trivandrum Airport**

9914. SHRI B.K. NAIR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to State :

(a) whether portorage work in respect of passengers baggages is handled directly by the airport authorities or through contractors in the major airports ;

(b) whether any preferential treatment is extended to cooperative societies of the workers in regard to tender rates, facilities, etc. and whether these rates are revised from time to time ;

(c) whether it is a fact that at the Trivandrum airport a tender submitted by a private party in 1980 has been taken up for consideration in 1984 ;

(d) the increase in passenger traffic at this airport from 1980 upto 1984 ; and

(e) the reasons for not going in for re-tendering this work and revising the tender amount ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Portorage work at international airports as well as domestic airports in respect of passenger baggages is handled through contractors. Portorage contract is awarded on the basis of open tenders.

(b) No preferential treatment to Co-operative societies is envisaged under the existing rules.

(c) No, Sir. A decision to award the licence to M/s Kleenwel, the highest tenderer, was taken in 1980 and communicated to the party in June, 1981. Due to Court cases filed by the Kerala Civil Aviation General Workers Co-operative Society, previous contractor, M/S Kleenwel could not take over the work till 31st March, 1984.

(d) The increase in passengers traffic at Trivandrum airport from 1980 to 1983 is as follows :—

1980	1983
2,26,461	4,23,585

(e) The reason for not re-tendering the portorage licence at Trivandrum airport is that the licence had been awarded on the basis of acceptance of the highest and valid tender received through open tender and the case filed by the Kerala Civil Aviation General Workers Co-operative Society, the second highest tenderer, against such award was dismissed by the Kerala High Court and thus the Civil Aviation Department had no option but to award the licence to M/S Kleenwel, the highest tenderer.

**Payment of Additional Dearness Allowance
to Employees of Jute Corporation of India**

9915. SHRI NIREN GHOSE : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the additional dearness allowance for the period from 1-8-1981 to 28-2-1982 had been paid to the employees of JCI violating Government directive ;

(b) the total liability of interest involved by JCI for payment of additional dearness allowance by borrowing this amount from